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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH

O.A.433/97

Date of decision: 25-11-1997

Between:

Mr. M. Srinivas Rao .. Applicant

A N D

1. The Sub Divisional Engineer,  
Microwave Maintenance,  
Nizamabad.
2. The Divisional Engineer,  
Microwave,  
Southern Telecom Sub Region,  
Saifabad,  
Hyderabad.
3. The Director,  
Maintenance,  
Southern Telecom Sub Region,  
Saifabad,  
Hyderabad.
4. The Telecom District Manager,  
Nizamabad.

.. Respondents

Counsel for the applicant : Mr. K. Venkateswara Rao

Counsel for the respondents: Mr. Bhaskar Rao

Coram:

Hon'ble Shri H. Rajendra Prasad, Member (A) *✓*

O R D E R

(Per Hon'ble Shri H. Rajendra Prasad, M(A)

Heard Mr. K. Venkateswara Rao for the applicant and Mr. Bhaskar Rao for the respondents.

2. The applicant herein seeks a declaration that he is entitled to continue as motor driver under the control of first respondent. Today, Mr. Venkateswara Rao submits by way of clarification that all the applicant seeks a declaration to the effect that he should continue to be engaged in any available work until a regular selection of motor car driver takes place. He also adds that, in response to GMT Hyderabad letter No. referred to in Annexure-5, his particulars have also been forwarded by the Divisional Engineer, Nizamabad for consideration.

3. The respondents have not filed any counter affidavit. Mr. Bhaskar Rao concedes the requests and states that the request of the applicant is acceptable to the respondents. The concession given by learned standing counsel is therefore agreed to. and the following direction is issued:

4. It is directed that until a regular selection for the post of motor-car driver takes place, the applicant shall, subject to continued availability of work, continue to be engaged as

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at present in a casual capacity. As far as his candidature for regular post is concerned, the same shall be considered at the appropriate time by the authorities as per the recruitment rules, keeping in view the long uninterrupted service rendered by the applicant and the experience gained by him.

5. Thus the OA is disposed of.

MD

  
(H. RAJENDRA PRASAD)  
Member (A)

Dated 25th November, 1997  
Dictated in the open court

  
Deputy Registrar

O.A.433/97

To

1. The Sub Divisional Engineer,  
Microwave Maintenance,  
Nizamabad.
2. The Divisional Engineer, Microwave,  
Southern Telecom Sub Region,  
Saifabad, Hyderabad.
2. The Director, Maintenance,  
Southern Telecom Sub Region,  
Saifabad, Hyderabad.
4. The Telecom District Manager, Nizamabad.
5. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
6. One copy to Mr.K.Bhaskar Rao, Addl.CGSC.
7. One copy to HHRP M.(A) CAT.Hyd.
8. One copy to DR (A) CAT.Hyd.
9. One spare copy.

pvm.

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.  
VICE-CHAIRMAN

And

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

DATED:- 25/11/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No. 433/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No Order as to costs.

